

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**I.A. 21/2015 in  
Petition No. 98/MP/2014**

Subject : Petition under section 79 (1) (c) read with Regulations 17,18 and 26 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 and Regulation 5 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014.

Date of hearing : 23.7.2015

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Petitioners : Shyam Century Ferrous and others

Respondents : Meghalaya Energy Corporation Limited and others

Parties present : Ms. Swapna Seshadri, Advocate, SCPL  
Ms. Sumata Chand, Advocate, MECL  
Shri Sahil , MECL

**Record of Proceedings**

Learned counsel for the petitioner submitted that the present IA No. 21/2015 has been filed seeking direction to SLDC, Meghalaya to comply with the Commission`s direction dated 27.5.2014 and the instructions issued during the hearing on 17.6.2014.

2. Learned counsel for the petitioner further submitted that SLDC, Meghalaya is applying with the provisions of Meghalaya State Commission`s Regulations in case of open access of the petitioner for the purpose of deviation settlement despite the direction of the Commission that the said regulations would apply only in case of intra-State bilateral transactions only. Learned counsel submitted that net deviation charges should be claimed by SLDC, Meghalaya as per the provisions of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014.

3. Learned counsel for SLDC, Meghalaya requested for time to file reply to the IA which was allowed by the Commission.

4. After hearing the learned counsels for the parties, the Commission directed the respondents to file their replies on affidavit by 7.8.2015 with an advance copy to the petitioner who may file its rejoinder, if any, by 14.8.2015. The Commission directed that due dates of filing the replies and rejoinders shall be complied with and no further extension on that account shall be granted.

5. Subject to the above, the Commission reserved order in the IA.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**